

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MAHESH TANAJIRAO PATANKAR

IA 20933/2023, 20934/2023, 20935/2023, 20936/2023, 24261/2023, 24267/2023,
in SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42051/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS. Respondent(s)

IA No. 20933/2023 - CONDONATION OF DELAY IN FILING

IA No. 20934/2023 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 24267/2023 - EXEMPTION FROM FILING O.T.

IA No. 20936/2023 - EXEMPTION FROM FILING O.T.

IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 24-01-2024 These matters were called on for hearing today.

For Petitioner(s) Mr. Rajat Rana, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s) Mr. Jetendra Singh, Adv.
Ms. Manju Sharma Jetley, AOR
Ms. Yosha Dutt, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice on respondent Nos.1 to 3 there is no
appearance on their behalf.

However, Ms. Yosha Dutt, Ld. Advocate has appeared on behalf of
Ms. Manju Sharma Jetley, Ld. Advocate-on-Record for respondent No.1.

She seeks and is given four weeks time to file vakalatnama and
counter affidavit.

After expiry of said period, the matter shall be processed for
listing before the Hon'ble Court.

MAHESH TANAJIRAO PATANKAR
Registrar